

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRARTHNA PRIVATE LIMITED

SI. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Prarthna Private Limited
2.	Date of Incorporation of corporate debtor	07.04.1981
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies – Mumbai
4.	Corporate identity No./ Limited Liability Identification No. of corporate debtor	U67120MH1981PTC294965
5.	Address of the registered office and principle office (if any) of corporate debtor	Office No. 41/43, Keshav Narsi Building, Chira Bazar, Mumbai – 400002.
6.	Date of closure of Insolvency Resolution Process	24.05.2022 (Date of filing liquidation application before the Hon'ble Bench)
7.	Liquidation commencement date of corporate debtor	23.08.2022 (The online order was made available to the liquidator on 30.08.2022)
8.	Name and Registration number of the insolvency professional acting as Liquidator	Dipti Mehta Regi. No. IBBI/IPA-002/IP-N00134/2017-18/10350
9.	Address and e-mail of the liquidator, as registered with the Board	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Mob: +91 9820292415 Email: dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the liquidator	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email: cirpprarthna@gmail.com
11.	Last date for submission of claims	22.09.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Prarthna Private Limited on August 23, 2022, under section 33 of the code. The said copy of the order was uploaded and made available to the liquidator by the advocate on August 30, 2022.

The stakeholders of Prarthna Private Limited are hereby called upon to submit their claims with proof on or before 22.09.2022, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Dipti Mehta
Liquidator
IBBI Registration No.: IBBI/IPA-002/IP-N00134/2017-18/10350



Place: Mumbai
Date: 30.08.2022